

ITEM NO.116

COURT NO.9

SECTION III

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No. 1854/2023

SUSHMA SHIVKUMAR DAGA &amp; ANR.

Appellant(s)

VERSUS

MADHURKUMAR RAMKRISHNAJI BAJAJ &amp; ORS.

Respondent(s)

([ AS FIRST ITEM ] [ TO BE TAKEN UP BEFORE ITEM NO. 101 i.e. C.A. No. 1359/2023 ]

IA No. 8901/2022 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 8899/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 36852/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 22-03-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE  
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Appellant(s) Mr. Devansh Mohta, Adv.  
Mr. Shirish K. Deshpande, AOR  
Ms. Rucha Pravin Mandlik, Adv.  
Mr. Kiran Shrirang Mohite, Adv.  
Ms. Ishita Y. Shah, Adv.  
Ms. Sonakshi Monga, Adv.  
Mr. Mohit Gautam, Adv.  
Mr. Apoorv Sharma, Adv.

For Respondent(s) Dr. A.m. Singhvi, Sr. Adv.  
Mr. Shyam Divan, Sr. Adv.  
Mr. Shriraj Dhruv, Adv.  
Mr. Ankur Saigal, Adv.  
Ms. Swati Sutar, Adv.  
Ms. S. Lakshmi Iyyer, Adv.  
Mr. Kaushtubh Singh, Adv.  
Mr. Udaya Aditiya Banerjee, Adv.  
Mr. Chirag Naik, Adv.  
Mr. Siddharth Seem, Adv.  
Mr. E. C. Agrawala, AOR

Mr. Tishampati Sen, AOR  
Ms. Riddhi Sancheti, Adv.  
Mr. Anurag Anand, Adv.  
Ms. Tasmiya Taleha, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned senior counsel/counsel for the parties.

Arguments concluded.

Order/Judgment reserved.

The parties may file their written submissions/ short notes by  
24.03.2023.

(SNEHA DAS)  
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)  
ASSISTANT REGISTRAR